

ITEM NO.9

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9773/2018
 (Arising out of impugned final judgment and order dated 21-08-2018
 in CRLA No. 1244/1983 passed by the High Court Of Judicature At
 Allahabad)

HAR DAYAL @ HARPAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH Respondent(s)
 (IA No. 163493/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT AND IA No. 163496/2018 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 5349/2019 (II)

(IA No. 156950/2018 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No. 10987/2018 (II)SLP(Cr1) No. 650/2019 (II)

(SPECIAL LEAVE PETITION PREFERRED BY PETITIONER NO. 2 VIZ. RAM
 KRISHAN IS DISMISSED VIDE HON'BLE COURTS ORDER DATED 11.01.2019
 IA No. 2730/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT IA No. 2732/2019 - EXEMPTION FROM FILING O.T.)

Date : 10-12-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Abhitosh Pratap Singh, Adv.
 Mr. Kamlesh Kr. Verma, Adv.
 Mr. Nischal Kumar Neeraj, AOR

Mr. Pradeep Kumar Yadav, Adv.
 Mr. Rundra Pratap Yadav, Adv.
 Dr. Amarendra Pratap Yadav, Adv.
 Mr. Sanjeev Malhotra, AOR

For Respondent(s) Mr. Ankit Goel, AOR
 Mr. R.K. Gupta, Adv.
 Mr. Punya Garg, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

Leave granted.

Hearing expedited.

**(MADHU BALA)
COURT MASTER (SH)**

**(BEENA JOLLY)
BRANCH OFFICER**